

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA No. 2698/2003

New Delhi this the 10th day of November, 2003

Hon'ble Smt.Lakshmi Swaminathan, Vice Chairman (J)
Hon'ble Shri S.A.Singh, Member (A)

Satyavir Singh,
S/O Shri Har Phool Singh,
R/O D-6/10, Brijpuri, Delhi-94

..Applicant

(By Advocate Shri Kuljiwan Goyal)

VERSUS

1. The Chairman,
Delhi Development Authority,
Vikas Sadan, New Delhi.

2. The Director (Personnel),
Personnel Branch No.IV,
Vikas Sadan (DDA), New Delhi.

..Respondents

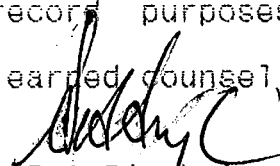
O R D E R (ORAL)

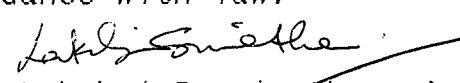
(Hon'ble Smt.Lakshmi Swaminathan, Vice Chairman (J)

Heard learned counsel for the applicant. He submits that the applicant is aggrieved by ~~the~~ certain action taken by the respondents i.e. the officers of the Delhi Development Authority (DDA). This authority has not been notified to come within the jurisdiction of the Tribunal under Section 14 (2) of the Administrative Tribunals Act, 1985.

2. In the above circumstances, Shri Kuljiwan Goyal, learned counsel seeks permission to withdraw the OA, so that the matter could be pursued in the appropriate legal forum.

3. In view of the above, OA is dismissed as withdrawn. Registry to retain one set of the documents for record purposes and return other papers of the OA to the learned counsel, to proceed in accordance with law.


(S.A.Singh)
Member (A)


(Smt.Lakshmi Swaminathan)
Vice Chairman (J)